

**THE CONTINGENCY FUND ACT, 2001**

**[UTTARAKHAND ACT NO. 2 OF 2001]**

(As Amended by Amendment Act No. 5 of 2001, 22 of 2003, 15 of 2011, 8 of 2014, 5 of 2017)

[As passed by the Uttarakhand Legislature]

AN

ACT

to provide for the establishment of a contingency Fund for the State of Uttarakhand.

WHEREAS Clause (2) of Article 267 of the Constitution of India provides, *inter alia*, that the Legislature of a State may by law establish a contingency fund for the state:

IT IS HEREBY enacted as follows:

<b>Short title and commencement</b>	<b>1.</b>	(1) This Act may be called the Uttarakhand Contingency Fund Act, 2001.  (2) It shall be deemed to have come into force on December, 08, 2000.
<b>Definitions</b>	<b>2.</b>	In this Act-  (a) "The Fund" Means the Uttarakhand Contingency Fund Established under section 3;  (b) "Governor" means the Governor of Uttarakhand:  (c) "The State" means the State of Uttarakhand:  (d) "State Government" means the State Government of Uttarakhand.
<b>Establishment of the fund</b>	<b>3.</b>	On the commencement of this Act, the State Government shall establish in and for the State a Fund called the Uttarakhand Contingency Fund.
<b>Withdrawal of sums out of the consolidated Fund of the State and credit thereof to the Fund</b>	<b>4.</b>	The State Government shall, on the commencement of this Act, withdraw a sum of [Five Hundred] <sup>2</sup> crores of rupees out of the Consolidated Fund of the State and place it to the credit of this fund.
<b>Purpose for which the Fund may be utilized</b>	<b>5.</b>	The Fund shall be placed at the disposal of the Governor of Uttarakhand. Who shall not expend it except for the purpose of making advances from time to time for meeting unforeseen expenditure of the State, pending authorization of such expenditure by the Legislature of the State under appropriations made by law and, immediately after the coming into operation of such law, an amount equal to the amount or amounts advanced by the Governor for the purposes aforesaid shall be deemed to have been placed to the credit of the fund and the amount so transferred shall for all purposes be deemed to be a part of the Fund.

**Power to make rules**

6. The State Government may, by notification, make rules to carry out all or any of the purposes of the Act.

**Repeal and savings**

7. (1) The Uttarakhand Contingency Fund Ordinance, 2000 is hereby repealed.
- (2) Notwithstanding such repeal anything done or any action taken under the provisions of the Ordinance referred to in sub-section (1) shall be deemed to have been done or taken under corresponding provisions of this Act, as if the provision of this Act were in force at all material times.
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